

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-645/ND/2018**

**IN THE MATTER OF:
M/s. BLS Polymers Ltd.**

...PETITIONER

Vs.

M/s. Shreom Wires Pvt. Ltd.

...RESPONDENT

**Section
Under Section 8 & 9 of IBC**

**Order delivered on 02.11.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :
For the Liquidator :Mr. Veenu Drall, Advocate for Mr.
Brijender Singh Deswal,
For the Respondent/ Corporate-debtor :
For the Resolution Professional :**

ORDER

IA No. 4147 of 2020

IA No. 4147 of 2020 stands disposed of.

IA No. 4533 of 2020

Heard the submissions made by the counsel for the liquidator. The maximum price of the property is 1.50 crores as per the market enquiry. However, in the order dated 30th September, 2020, the word crores have been missed after the reserve price of 1.50. Order stands modified now that the



(Anjula)

reserve price is 1.50 crores. The interlocutory application regarding modification of the order i.e. IA No.4533 of 2020 is allowed.

IA No. 4388 of 2020

IA No. 4388 of 2020 is fifth quarterly report. The same is taken on record with just exceptions.

Post the matter to 27.11.2020.

— Sd —

(V.K. Subburaj)
Member (T)

— Sd —

(P.S.N. Prasad)
Member (J)